

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.NO.1258/99

Thursday, this the 18th day of Jan., 2001

(13)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)
HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Parmod Kumar,
s/o Shri Lekh Ram
H.No.312, Ward No.2, Indira Colony,
Mirliwali Gali, Rohtak (Haryana)

.....Applicant.

(By Advocate: None even on 2nd call)

VERSUS

1. Union of India,
through its Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Lt. Governor, Raj Niwas,
Delhi.
3. Commissioner of Delhi Police,
Police Headquarters, New Delhi.
4. Dy. Commissioner of Police,
IIInd Bn. DAP Kingsway Camp,
New Delhi.

....Respondents

(BY Advocate: Ms. Jasmine Ahmed)

O R D E R (ORAL)

BY Hon'ble Dr. A.Vedavalli, M (J):-

None appeared on behalf of the applicant even on the second call. It is seen that no one appeared on behalf of the applicant even on an earlier eight occasions, namely, 11.11.99, 30.11.99, 11.2.2000, 28.3.2000, 17.4.2000, 5.9.2000, 26.9.2000 and 4.12.2000.

In the circumstances, the O.A. is dismissed for default and non-prosecution.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

/sunil/

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)